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WP-22881-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 23rd OF JUNE, 2025

WRIT PETITION No. 22881 of 2025

REKHA SHARMA

Versus

THE STATE OF M. P. AND OTHERS

Appearance:

Shri Lokesh Kumar Bhatnagar - Advocate for the petitioner.

Shri Kushagra Jain appearing on behalf of Advocate General.

ORDER

- 1. Heard on the question of admission.
- 2. This petition has been filed by the petitioner under Article 226 of the Constitution of India against the order dated 16.06.2025 (Anneuure P/1) passed by respondent No.4 whereby, she has been transferred from Govt. Middle School, Satalkhedi to Govt. Middle School, Karadiya in District Mandsaur.
- 3. It is submitted that the respondents/competent authority be directed to decide the petitioner's representation and till then the petitioner may be allowed to continue at the present place of posting i.e., Govt. Middle School, Satalkhedi, District Mandsaur.
- 4. Learned counsel for the State, on the other hand, has submitted that the representation of the petitioner shall be decided in accordance with law.
 - 5. Having considered the rival submissions and on perusal of the

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- 6. Till the representation of the petitioner is decided, she shall be allowed to continue at the present place of posting i.e., at Govt. Middle School, Satalkhedi, District Mandsaur.
- 7. It is made clear that this Court has not reflected upon the merits of the case.
 - 8. With the aforesaid, present petition stands disposed off. Certified copy as per rules.

(PRANAY VERMA) **JUDGE**

Shilpa